

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-23/2005/10846 /A

From :- Shri Chatra Bhukhan Gogoi,
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Dipankar Bora,
District & Sessions Judge,
Tinsukia.

Dated Guwahati, November, 2024.

Sub:- **Earned Leave.**

Ref:- Your Letter No.DJT/7578/2024, dated 04.11.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted permission to avail **earned leave w.e.f. 25.11.2024 to 30.11.2024, along with station leave permission, with the official vehicle, at own cost, from the evening of 22.11.2024 till the morning of 03.12.2024**, as prayed for. The next senior most Judicial Officer available at the station shall remain in charge of your Court and Office in your absence.

Yours faithfully,


sd/-

REGISTRAR (VIGILANCE)

Memo No.HC.VII-23/2005/10847-10848 /A, dated

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. (Copy of the leave application in prescribed format is enclosed herewith).
2. The Project Manager, Gauhati High Court.


REGISTRAR (VIGILANCE)
